

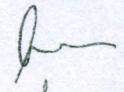


BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

T.P NO. 27/KB/2017
C.P-1058/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th September 2017, 10.30 A.M

Name of the Company		Regency Trust Limited	
Under Section		100,101,102	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	S. K. Dutta Adv.	for	
2.	Syamantra Banerjee Adv.	SEBI	18/09/17
3.	Mr. Asif Ali, Adv. Mr. T. Sanyal, Adv. Mr. A. Bhattacharya, Adv.	for Petitioner	 18/09/17
4.	Mr. TAPAS KR. DAS, ICLS ASSISTANT DIRECTOR	RD(CER) MCA	 18/09/17

ORDER

Ld. Counsel for the petitioner and Mr. Tapas Kr. Das, Assistant Director from the Office of the Regional Director representing the Central Government as well as Ld. Advocate on behalf of SEBI are present.

(9)

Petitioner has filed this petition for reduction of share capital in compliance with the NCLT (Procedure for Reduction of Share Capital of Company) Rules, 2016. Peritioner has filed the application in proper format along with the documents which are required under Rule 3 but it appears that copy of the application was served on the RoC on 28/08/2017. Petitioner is to file this document in affidavit along with the NOC which was received from SEBI within 7 days.

List on 25/10/2017.

sdr
(Jinan K.R.)
Member (J)

sdr
(Vijai Pratap Singh)
Member (J)